

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

7. I.A. 5107/2023  
IN  
C.P.(IB)-4658(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **08.11.2023**

NAME OF THE PARTIES: Reliance Asset Reconstruction Company Ltd.  
V/s.  
Kosak Engineering & Rubber Products Pvt Ltd.

SECTION 7 OF IBC, 2016

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**ORDER**

**Hearing Through: VC and Physical (Hybrid) Mode**

Adv. Shreyash Desai i/b M/s. V. Deshpande & Co., Counsel for the Applicant  
is present.

**I.A. 5107/2023**

This is an application filed by the Applicant/Liquidator seeking dissolution  
of the Corporate Debtor. Counsel for the Liquidator undertakes to be ready  
with the filled-in checklist necessary for liquidation on the next date of  
hearing.

List this matter on **06.12.2023** for final hearing.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)

//NSW//